

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.104
C.P.(IB)/131(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

HCC Concessions Ltd

V/s

Sadbhav Infrastructure Projects Ltd

.....Applicant

.....Respondent

Order delivered on: 21/12/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nihir Thakkar, Ld. Adv. for Mr. Salil M Thakore, Ld. Adv.

For the Respondent : Mr. Ravi Pahwa, Ld. Adv.

ORDER

However, learned counsel for the Corporate Debtor placed on record the proposal submitted by the Corporate Debtor to the Operational Creditor. It is taken on record.

The matter stands adjourned to 14.02.2023

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)